



HIGH COURT OF CHHATTISGARH AT BILASPUR

WPPIL No. 90 of 2024

IN THE MATTER OF SUO MOTO PUBLIC INTEREST LITIGATION
versus STATE OF CHHATTISGARH

Order Sheet

<p>04/11/2024</p>	<p>The present public interest litigation has been registered on suo moto cognizance taken by this Court on the basis of news item published in Daily News Paper Haribhumi, Bilaspur Chhattisgarh, dated 28.10.2024. The news item is as follows:-</p> <p align="center">“ठेका कंपनी ने आक्सीजन को बना लिया डंपिंग यार्ड, व्यापार विहार के 10 एकड में कचरे का पहाड, तेज दुर्गध से परेशानी”</p> <p>It has been published in Daily News Paper Haribhumi, Bilaspur Chhattisgarh, dated 28.10.2024 that the oxygen zone built at the cost of Rs.2 crores on two and a half acres of land in Vyapar Vihar is now in need of</p>

oxygen due to lack of maintenance. Most of the 600 plants planted here have dried up, and the ones that are left are also on the verge of dying. Apart from this, the cleaning staff of the Municipal Corporation is now dumping the garbage collected from the city all around the oxygen zone. The cleaning contract company Ramky has built a small dumping zone here. It is overflowing and a mountain of garbage has piled up on 10 acres of land around it. People are troubled due to this pile of garbage right behind the planetarium.

It has been further published that the Corporation had constructed Oxygen Zone behind Vyapar Vihar Planetarium at the cost of Rs.2 crores. Its purpose was that people should improve their health by walking here in the morning and evening with fresh air. But now Oxygen Zone is not improving health but spoiling it. The Municipal Corporation itself is collecting the garbage coming out of the city around Oxygen Zone and dumping it here. Due to garbage dumping, a strong stench is troubling people in the entire area. The situation is such that now people have stopped coming here even for walking. Some children do come to play but after a while they get disturbed by the stench and

go away.

Mr.R.S.Marhas, learned counsel appearing for respondent No.6/Municipal Corporation, Bilaspur submits that notice has been issued to respondent No.7 for dumping of garbage in the place concerned. He further submits that now the area in question where the garbage was found has been cleaned. He shown some photographs, wherein it has been seen that the area in question has been cleaned.

Considering the aforesaid fact, respondent No.6/Municipal Corporation, Bilaspur is directed to file his personal affidavit in the matter regarding the steps which have been taken by him for cleaning of the area in question along with photographs.

List this matter on **13.11.2024**.

Mr.Shashank Thakur, learned Deputy Advocate General appearing for the respondent-State, is present.

Sd/-
(Bibhu Datta Guru)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice